

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT - IV

24.

CP(IB)-1689(MB)/2017

CORAM:

SHRI RAJASEKHAR V.K.
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY
MEMBER (T)

ORDER SHEET OF THE HEARING HELD ON 20.08.2019

NAME OF THE PARTIES:

Creative Enterprises
v/s.
Amrohi Infra Projects Pvt. Ltd.

SECTION: 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016.

ORDER

1. Ld. Authorised Representative for the Operational Creditor present. He filed withdrawal memo dated 20.08.2019 seeking leave of the Bench to withdraw the Company Petition [CP(IB)-1689(MB)/2017] pending settlement of the same. Withdrawal memo taken on record and Petition is **dismissed** as withdrawn with liberty granted to the Petitioner to approach NCLT, if need to be, in case the settlement does not go through.

Sd/-
RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-
RAJASEKHAR V.K.
Member (Judicial)

20.08.2019
pvs